

**Indo-us bilateral agreement on defence co-operation**

†41. SHRI PRABHAT JHA: Will the Minister of DEFENCE be pleased to state:

(a) whether a bilateral agreement on defence co-operation has been signed between India and America during the American President's recent visit to India;

(b) if so, the details thereof;

(c) whether Government is formulating any action plan to lessen foreign dependence in terms of defence equipments and to develop more indigenous equipments; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) India and US have finalised the new Framework Agreement on Defence Cooperation which would replace the existing Framework Agreement on Defence Cooperation, which expires in June, 2015.

(c) and (d) Defence Production Policy focuses on greater self-reliance in defence production. Government has raised the FDI limit in defence production from 26% to 49% and liberalized the licensing regime. The Defence Procurement Procedure 2013 lays emphasis on providing the desired boost to indigenous Defence Industry by mandating a higher preference to the 'Buy (Indian)', 'Buy & Make (Indian)' and 'Make' categorisation in Capital Procurements.

**Procurement of submarines from Japan**

42. SHRIMATI SASIKALA PUSHPA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has decided to procure submarines from Japan;

(b) if so, the details thereof;

(c) whether the Government of Japan has agreed to build stealth submarines for India;

(d) if so, the details thereof; and

(e) the time by which they will come through?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) No, Sir.

(b) to (e) Do not arise.

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†Original notice of the question was received in Hindi.